

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.558/88

P.Ramanujam,
Ex-Turner 'C' Grade,
Quarter No.RA 235/6,
Type 'I', Range Hills,
Kirkee,
Pune 411 020.

.. Applicant

vs.

1. General Manager,
Ammunition Factory
Kirkee.
2. The Director General
of Ordnance Factories,
No.10A, Auckland Road,
Calcutta 700 001.

.. Respondents

Coram: Hon'ble Member(J) Shri M.B.Mujumdar
Hon'ble Member(A) Shri P.S.Chaudhuri

Appearances:

1. Mr.N.K.Iyer
Advocate for the
Applicant.
2. Mr.R.C.Kotiankar
for Mr.M.I.Sethna
Advocate for the
Respondents.

TRIBUNAL'S ORDER

(Per M.B.Mujumdar, Member(J))

Date: 7.2.1990

Heard Mr.N.K.Iyer, advocate for the
applicant and Mr.R.C.Kotiankar, for Mr.M.I.Sethna,
for the respondents.

2. The applicant was dismissed from
service by an order dated 31.12.1985 after holding
a departmental enquiry against him, and he has
challenged that order in this application. By order
dated 13.7.88 we have restrained from evicting the
applicant from the quarter in his possession till
29.7.88 provided he continues to pay rent and
electricity charges at the rates at which he was
paying the same till that date. By subsequent
orders that order is continued further and it is
still in force. The respondents' request for